

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 101

CP (IB) No.251/Chd/Pb/2023

IN THE MATTER OF:-

State Bank of India

... Petitioner

Vs.

Manoj Kumar

...Respondent

Under Section: 95, IBC 2016

Order delivered on 11.07.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

- For the petitioner/Bank** : Mr. Harsh Garg, Advocate with Ms. Ramneek Kaur Mann, Advocate
- For the RP** : Ms. Swati Saluja, Advocate
- For the personal Guarantor** : Already *ex parte* vide order dated 15.05.2024.

ORDER

Ld. counsel for the petitioner/Bank is directed to make compliance of the last order and file the short written submissions during the course of the day.

Arguments heard. ***Order reserved.***

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)**

Tanvi

**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**